

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:267  
ANSWERED ON:22.02.2001  
POWER REFORMS IN ANDHRA PRADESH  
KAMBALAPADU E. KRISHNAMURTHY

**Will the Minister of POWER be pleased to state:**

- (a) whether the Union Government have any plans for implementation of reforms in power sector;
- (b) if so, the details thereof;
- (c) whether the Union Government has requested the State Government of Andhra Pradesh to make the outstanding dues to Power companies; and
- (d) if so, there response of the State Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRIMATI JAYAWANTI MEHTA )

- (a) & (b) : Andhra Pradesh has undertaken comprehensive power sector reforms by enacting AP Reforms Act, setting up of SERC and unbundling of SEB. Substantial progress has been made by the State in implementation of the power sector reforms.
- (c) : The Government of Andhra Pradesh has been impressed upon to liquidate the outstanding dues of NTPC and make full payment of the current dues to NTPC. The need to make full payments to the concerned CPSUs for the bills raised based on tariff notifications was also emphasized in the meeting of the Power Ministers of Southern Region held on 10.7.2000.
- (d) : Government of India has approved a scheme for securitisation of the dues towards CPSUs of the Ministry of Power and Department of Coal through issue of bonds having tax-free status.